

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI S. REGUPATHY): (a) Yes, Sir.

(b) to (c) Civil Defence set up in the country is an integral part of the preparedness and response for nuclear disasters and that the training of Civil Defence Instructors has already begun. They in turn, will train the Civil Defence volunteers.

Kidney transplantation cases in Hospitals

2382. SHRI SHAHID SIDDIQUI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports that many hospitals in the country are allegedly involved in kidney transplantation, if so, how many of them found involved alongwith names of such hospitals and number of cases registered against;

(b) what action Government have taken or going to take against such hospitals; and

(c) whether Government have prepared any concrete plan to prevent such type of practice in future, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI MANIKRAO HODLYA GAVIT): (a) and (b) Recently, five cases of alleged illegal transplant of kidneys in hospitals located in Delhi have come to the notice of the Government of India. In this connection, Delhi Police have registered FIRs against Research and Referral Hospital, New Delhi; Indraprastha Apollo Hospital, New Delhi and Sir Ganga Ram Hospital, New Delhi. The cases are under investigation by the Delhi Police. One case has also been reported from Maharashtra in respect of Bombay Hospital & Research Centre, Mumbai. In terms of Section 13 of the Transplantation of Human Organs Act, 1994, the Central and State Governments are empowered to appoint Appropriate Authorities for the purpose of the Act who are empowered to investigate any complaint of breach of provisions of the Act, including those pertaining to sale and purchase of human organs. The DGHS and Additional DG (Hospital) are the Appropriate Authority appointed by the Central Government in respect of Union Territories. With regard to States, Director Health Services are Appropriate Authority in their respective States.

[23 March, 2005]

RAJYA SABHA

(c) A Review Committee has been constituted in the Ministry of Health & Family Welfare in September, 2004, to review the provisions of Transplantation of Human Organs Act, 1994 and the Transplantation of Human Organs Rules, 1995 in the light of observations made by Delhi High Court in Case No. Writ Petition (Cr.) 813/2004.

Asymmetry in the Visa regimes of India and Pakistan

2383. SHRI EKANATH K. THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have noted the fact that asymmetry in the visa regimes of India and Pakistan is posing an internal security threat; and

(b) whether it is a fact that the ISI has been exploiting our unilaterally liberal visa policy and the inadequacy of our systems to ensure that Pakistan visitors do not stay beyond the period allowed in the visa, disappear and become untraceable?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) There is no specific input or information on record to infer that the asymmetry in the visa regime of India and Pakistan is posing an internal security threat.

(b) No such report regarding exploitation of our liberal visa policy by ISI have been received so far.

Amendment in Commission of Inquiry Act

2384. SHRI PRAMOD MAHAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to amend the Commission of Inquiry Act so that the inquiries are time bound, the Judges are appointed by Government in consultation with the Leader of the Opposition and the recommendations are mandatory for Governments;

(b) if so, what are the details thereof; and

(c) if not, what are the reasons therefor?